

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No173/TT/2016**

Subject : Truing up of transmission tariff for 2012-13 and 2013-14 tariff block and determination of transmission tariff for 2014-15 for Maharashtra State Electricity Transmission Company Limited (MSETCL) owned transmission lines/system conveying electricity to other states.

Date of Hearing : 25.10.2016

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Maharashtra State Electricity Transmission Company Limited (MSETCL)

Respondents : Power Grid Corporation of India Limited and 4 others

Parties present : Shri R.N. Farkade, MSETCL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been submitted for truing up of transmission tariff of 2012-13 and 2013-14 tariff block and determination of tariff for 2014-15 for Maharashtra State Electricity Transmission Company Limited (MSETCL) owned nine transmission lines/system conveying electricity to other states. The tariff for the instant asset for the 2009-14 period was allowed vide order dated 18.5.2015 in Petition No. 256/TT/2013.

2. The Commission directed the petitioner to file the following additional information on affidavit, on or before 11.11.2016 with an advance copy to the respondents:-

- a) Proof of publication of notices in newspapers as required under Regulation 3(6) of Procedure for making of application for determination of tariff, publication of the application and other related matters Regulations, 2004.
- b) Details of trued up ARR by the SERC for 2011-12, 2012-13 and 2013-14.



- c) Details of ARR approved by the SERC or projected ARR for 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 alongwith the details as per table given below, separately containing total ARR approved/projected for the respective years 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19:-

(FY_____)		ARR _____(₹ in lakh)
Sr. No.	Line Type	Length *(CKt-Km)
1.	+ 500 kV HVDC	
2.	+ 800 kV HVDC	
3.	765 kV D/C	
4.	765 kV S/C	
5.	400 kV D/C	
6.	400 kV D/C Quad. Moose	
7.	400 kV S/C	
8.	220 kV D/C	
9.	220 kV S/C	
10.	132 kV D/C	
11.	132 kV S/C	
12.	66 kV	

\* Total length in the state for which ARR has been approved/projected

- d) There is a mismatch in the COD of asset i.e. "220 kV Kamleshwar-Pandurna S/C line (Maharashtra-M.P.)", mentioned in Petition No. 256/TT/2013. The petitioner is directed to clarify the same.

3. The Commission directed the respondents to file their replies, if any by 25.11.2016 with advance copy to the petitioner who shall file its rejoinder, if any, by 2.12.2016. The Commission further directed the parties to comply with the above directions within the specified time and observed that no extension of time shall be granted.

4. The Commission directed to list the petition for further hearing on 15.12.2016.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

